

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**A. NO. 99 of 2019**

**Dated: 25<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Vijayalakshmi Hydro Power Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Karnataka Power Transmission Corporation Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Arnav Kumar  
Counsel for the Respondent (s) : Mr. Balaji Srinivasan  
Mr. Siddhant Kohli  
Mr. Mayank Kshirsagar for R-1 & R-2

**ORDER**

Four weeks' time is granted at the request of learned counsel appearing for the Respondent No.1 and 2 to enable him to file the reply i.e. on or before 22.04.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any may be filed on or before 13.05.2019 after duly serving copy to the other side.

List the matter on **15.05.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**